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Kerala Land Development (Amendment) Act, 1973 16 of 1973

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An Act further to amend the Kerala Land Development Act, 1964. WHEREAS it is expedient further to amend the Kerala Land Development Act, 1964, for the purpose hereinafter appearing; Be it enacted in the Twenty-fourth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala Land Development (Amendment) Act, 1973.
- (2) It shall come into force at once.

2. Amendment Of Section 2 :-

For clause (ff) of section 2 of the Kerala Land Development Act, 1964 (17 of 1964), the following clause shall be substituted, namely:-

"(ff) Padasekharam means a collection of fields or other areas of lands, with or without a common outer bund, which is suitable for the adoption of a common cultivation programme or common agricultural operations including dewatering and irrigatio.